

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:930
ANSWERED ON:16.07.2014
COMPLAINTS OF CORRUPTION
Dubey Shri Nishikant

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has received a large number of complaints of corruption during the last three years;
- (b) if so, the details thereof, year-wise;
- (c) the steps taken by the CVC to investigate these complaints;
- (d) whether the CVC proposes to dispose of such complaints in a time bound manner; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): The number of complaints received by the Central Vigilance Commission (CVC) during the last 3 years are as under:-

Year	No. of General	No. of complaints
	Complaints under PIDPI Resolution	
2011	16929	901
2012	37039	804
2013	31432	698

(PIDPI- Public Interest Disclosure and Protection of Informer)

(c) to (e): Complaints received in the CVC are dealt according to its Complaint Handling Policy. After receipt of the complaints (including those received under PIDPI Resolution), it is scrutinized and wherever specific and verifiable allegations involving vigilance angle/corruption are noticed by the Commission, the complaints are forwarded to the appropriate agency (i.e. CVO of the organization or CBI) to conduct investigation into the matter and report to the Commission.

The Commission after careful consideration of all factors and with a view to ensuring promptness in the matters involving vigilance administration has prescribed a period of three months for completing investigations into a complaint and sending the report to the Commission.

The Commission monitors the performance of the Chief Vigilance Officers (CVOs) by means of monthly reports and annual reports. These reports submitted by the CVOs to the Commission not only reflect the volume of vigilance activity in the given organization but also reflect the promptness with which the processing of vigilance cases and complaints are attended to and the initiatives for system improvements undertaken by the CVOs. In addition, Commission holds annual zonal/ sectoral meetings with the CVOs of the organizations where performances of the CVOs are reviewed. The Commission also takes this opportunity to inform the CVOs about the focus areas where they need to pay greater attention to ensure that vigilance mechanism functions smoothly and effectively.